NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.282/(MAH)/2017

CORAM:

Present:

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Sukrohi International Ltd.

V/s.

Naya Rajpur Electronics Manufacturing Cluster Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241, 242, 244,246 of the Companies Act, 2013.

NAME D	ESIGNATION	SIGNATURE
ANKURICUMAR	ADVOCATE	_ ^
for Ezy Laws	Petitones	Am
Minay hi Nimbalear	now for	Minibelay
	ANKURICUMAR For EZY Laws Minag hi Nimballar	ANKURICUMAR ADVOCATE for EZY Laws Petitioners Minaghi Nimbalar 1/b. 5. D. Israni ADVOCATE for Petitioners Res.

ORDER

T.C.P. No.282/241-242,244,246/CLB/MB/MAH/2017

- The Learned Representatives of both the sides are present.
- It is represented by the Counsel for the Respondent that Reply has been filed.
- The Counsel for the Petitioner seeks time to file Rejoinder. Rejoinder, to be filed within Three Weeks from this day after duly serving the copy on the other side.
- The matter is posted to 12.02.2018.

Sd/-

11.12.2017

Aah

BHASKARA PANTULA MOHAN
Member (Judicial)